



..... Respondents

\$~34 to 40

<b>⊅~</b> 34	10 40		
*	IN THE HIGH C	OURT OF	F DELHI AT NEW DELHI
+	CRL.M.C. 475/2019 & CRL.M.A. 2056/2019		
	SUNINDER SANDI	HA Through:	Petitioner Mr. Fazl, Mr. Aditya and Mr. Aamir, Advocates.
	V	ersus	
	JYOTI PAUL & OR T	RS Through:	Respondents Mr. M.S. Bammi and Mr. Shivansh Sharma, Advocates for R-1. Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.
(35)	CRL.M.C. 487/2019 SUNINDER SANDI		Petitioner Mr. Fazl, Mr. Aditya and Mr. Aamir, Advocates.
	v	rersus	
(36)	SAUMYA ADLAK T	HA & ORS Through:	Respondents Mr. M.S. Bammi and Mr. Shivansh Sharma, Advocates for R-1. Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.
(36)	CRL.M.C. 488/2019 SUNINDER SANDI T	HA	.A. 2103/2019 Petitioner Mr. Fazl, Mr. Aditya and Mr. Aamir, Advocates.
	V	ersus	

JYOTI PAUL & ORS





Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.

(37)

+ CRL.M.C. 489/2019

SUNINDER SANDHA ..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,

Advocates.

versus

SAUMYA ADLAKHA & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.

(38)

CRL.M.C. 490/2019 & CRL.M.A. 2107/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,

Advocates.

versus

SAUMYA ADLAKHA & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.

(39)

+ CRL.M.C. 492/2019 & CRL.M.A. 2113/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,

Advocates.

versus





SAUMYA ADLAKHA & ORS ..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.

(40)

+ CRL.M.C. 501/2019 & CRL.M.A. 2136/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,

Advocates.

versus

JYOTI PAUL & ORS ..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr. Maitreya

Subramaniam, Advocates for R-2.

**CORAM:** 

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER 13.03.2023

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- 1. It is stated that main counsel for petitioner is not available.
- 2. At request, re-notify on 06.09.2023.
- 3. It is clarified that there is no stay of the proceedings before the learned Trial Court who will proceed with the matter as per law.
- 4. In the meanwhile, reply be filed.
- 5. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

MARCH 13, 2023/kss

Click here to check corrigendum, if any